

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 22 JUL 1994

APPLICATION NUMBER: 516 of 1994.

APPLICANTS:

Sri. V. S. Vijayendra Bhat vs. Director, Central Institute of
Indian Languages, Mysore & anr.

RESPONDENTS:

① Dr. M. S. Nagaraja,
Advocate, no. 11,
2nd floor, 1st Cross,
Sriyatha Complex,
Gandhinagar,
BANGALORE-9.

② Sri. M. S. Padmarajiah,
Sr. CGSC, High Court Bldg.,
BANGALORE-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 11-07-94

Issued on
22/7/94

Rs.

of

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

S. Shashikumar
24/7

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.516/94

MONDAY THIS THE ELEVENTH DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri V.S. Vijayendra Bhas,
Aged 37 years,
E.W.S. 343, 1st East Cross,
Viswamanava Double Road,
Kuvempunagar,
Mysore - 570 023

Applicant

(By Advocate Dr.M.S. Nagaraja)

v.

1. The Director,
Central Institute of Indian Languages,
Manasagangotri,
Mysore - 570 023

2. Union of India,
represented by
Secretary to Government,
Ministry of Human Resources Development,
Department of Education,
New Delhi

Respondents

(By learned Standing Counsel)
Shri M.S. Padmarajaiah

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After we heard this matter for quite a considerable time, Dr.M.S. Nagaraja, learned counsel for the applicant submitted that his client should be permitted to make a detailed exhaustive and more meticulous representation to the Government inviting attention of the Government to the judgment of the Cuttack Bench



of the Tribunal in C.A.No.120/1989 disposed of on 19.11.92 which according to Dr. Nagaraja is similar both on facts and law vis-a-vis the case of the applicant and that on the basis of the same, the applicant can claim regularisation of his services in the employment of Central Institute of Indian Languages where he has been working. We agree. In the circumstances, we permit the applicant to withdraw this application with liberty to file a fresh representation to the Government inviting attention of R-1 to the decision of the judgment of the Cuttack Bench of the Tribunal in C.A.No.120/89 referred to supra. If the applicant makes such a representation within one month from the date of this order, respondents 1 and 2 will dispose of the same by an appropriate order keeping in mind the decision of the Cuttack Bench of the Tribunal referred to supra. Time for compliance six months. No costs.

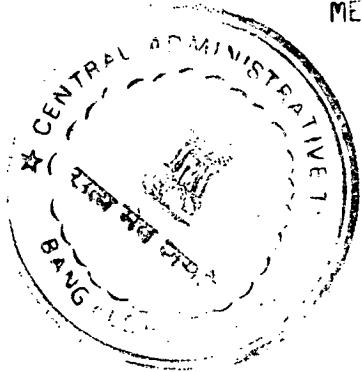
Sri-

MEMBER (A)

Sri-

VICE CHAIRMAN

TRUE COPY



R. Bhattacharya
SECTION OFFICER 297
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE